

**ITEM NO.115**  
**NATIONAL COMPANY LAW TRIBUNAL**  
**ALLAHABAD BENCH**  
**PRAYAGRAJ**

**EP No. 213/2019 & CA No. 184/2019 IN CP No. 01/ND/2012**

**Date of Order: 8<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KANTI PRASAD AGARWAL &amp; ORS V/S SHREE KAILA DEVI REAL ESTATE LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>397/398 OF COMPANIES ACT 1956</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

Re-notified to 9<sup>th</sup> February, 2024.

**-Sd-**  
**(Court Officer)**

**8<sup>th</sup> February, 2024**

*Priya Agarwal*  
(Stenographer)